making much efforts to find out the facts of their disappearance in the given circumstances, whether thorough enquiries are not made during the war, or after the war comes to an end; or whether lists of prisoners are not exchanged with the enemy's commanders. In order to avoid recurrence of such instances, our Defence forces must make self-assessment as to why they give up so soon in such cases. No one should cause unimaginable insult and humiliation to these brave soldiers and their families.

The Government should also find out about other missing people during the war or otherwise, and also about the PoWs still in the custody of Pakistan, and ascertain as to how fast they can be brought back home to join their near and dear ones

SHRIMATI KUM KUM RAI (Bihar): Sir, I associate myself with the Special Mention made by Shri Santosh Bagrodia.

Need for Central assistance of Rs.144 crore to the Sugar factories in Andhra Pradesh

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, the Government of India had announced a package of Rs.678 crores to provide financial assistance to cooperative sugar factories in five States. But, unfortunately, Andhra Pradesh was not included in the list of these five States.

The cooperative and private sector sugar factories in Andhra Pradesh are in severe financial strain despite the assistance from the State. The Government of Andhra Pradesh had already released interest free loan of Rs.61 crores to cooperative sugar factories to clear pending dues and has stood guarantee for release of Rs.45 crores from the APCOB.

The sugar factories still have outstanding dues payable to cane growers to the tune of Rs.144 crores. Andhra Pradesh Government had pointed out that to deny financial assistance to States, which are not declaring SAP above SMP is incorrect, as it is a condition for the States included in the package.

Andhra Pradesh Government had requested the Prime Minister to issue instructions to the concerned Ministry to revise package and include Andhra Pradesh also in the package for financial assistance of Rs.144 crores to sugar factories in the State.

Sir, as the matter is pending for a long time, I urge the Government to kindly provide financial assistance of Rs.144 crores to Andhra Pradesh to be disbursed among sugar factories in the State.

SHRI JAIRAM RAMESH (Andhra Pradesh): Sir, I associate myself with the Special Mention made by Dr. T. Subbarami Reddy.

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I associate myself with the Special Mention made by Dr. T. Subbarami Reddy.

MR. DEPUTY CHAIRMAN: The House is adjourned for lunch till $2.30\,$ p.m.

The House then adjourned for lunch at thirty-three minutes past twelve of the clock.

The House reassembled after lunch at thirty-three minutes past two of the

clock,

[MR. DEPUTY CHAIRMAN in the Chair.]

PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Shrimati S.G. Indira. She is not present.

THE HOUSEMAIDS AND DOMESTIC SERVANTS (CONDITIONS OF SERVICE AND WELFARE) BILL, 2004.

SHRIMATI PREMA CARIAPPA (Karnataka): Sir, I move for leave to introduce a Bill to provide for the conditions of service such as minimum wages, holidays, hours of work, etc. for the housemaids and domestic servants so as to eliminate their exploitation by their employers and for the welfare measures to be undertaken by their employers and the State and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRIMATI PREMA CARIAPPA: Sir, I introduce the Bill.

THE PROHIBITION OF PUBLICATION OF TELECAST OF VULGAR, OBSCENE AND SURROGATE ADVERTISEMENTS AND RE-MIX SONGS BY PRINT AND ELECTRONIC MEDIA BILL, 2004

SHRIMATI PREMA CARIAPPA (Karnataka): Sir, I move for leave to introduce a Bill to provide for the total ban on the publication of vulgar and